

GOVERNMENT OF INDIA

MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION
LOK SABHA

UNSTARRED QUESTION NO. 4490

TO BE ANSWERED ON MARCH 29, 2017

WOMEN AS CO-OWNERS OF HOUSES

No. 4490 SHRI GODSE HEMANT TUKARAM:

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether the Government has made mandatory provision of making the mother or wife to be either sole or co-owner of flats along with the beneficiary under affordable housing scheme;
- (b) if so, the details thereof and the purpose behind the move;
- (c) whether the Government is planning to use new technology for quicker construction of houses at large scale to meet the target of housing for all;
- (d) if so, whether the Government has invited applications from expert agencies and organisations for their empanelment and if so, the details thereof; and
- (e) whether the Government has fixed any mandatory requirement for this purpose and if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND
URBAN POVERTY ALLEVIATION

(RAO INDERJIT SINGH)

(a) & (b) : Yes Madam, the Government has made a provision under Pradhan Mantri Awas Yojana - Housing for All (Urban) Scheme guidelines. The paragraph 2.5 of the guideline states that the houses constructed/acquired with Central Assistance under the Mission should be in the name of the female head of the

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household or in the joint name of the male head of the household and his wife, and only in cases when there is no adult female member in the family, the house can be in the name of male member of the household. The spirit behind the above provision is to ensure a degree of empowerment of women in the households belonging to the vulnerable category of Economically Weaker Section (EWS) and Lower Income Group (LIG).

(c) Yes Madam, a Technology Sub-Mission (TSM) has been set up to facilitate adoption of modern, innovative, sustainable, green and disaster-resistant technologies and building material for low cost, faster and quality construction of houses. A "Compendium of eight Prospective Emerging technologies for Mass Housing", studied & evaluated by Building Material and Technology Promotion Council (BMTPC) has been published by this Ministry. The States/UTs Governments have been advised by the Ministry to make use of these technologies.

(d) & (e): Construction of houses are to be undertaken by States/UTs Governments. However, Ministry of Housing and Urban Poverty Alleviation, Government of India has published a 'Model Expression of Interest (EoI) for Empanelment of Agencies for Construction of Houses/Buildings using Alternate Technologies on Design and Build Basis' for use by State Agencies. The Expression of Interest includes mandatory as well as desirable attributes of alternate/new technology.